

MR. SPEAKER: The rule lays down two things that whenever a point of order is to be raised, it must be raised when the House is seized of the particular proceedings and not otherwise. That is very clear in the rules. The rule itself lays down that.

The second point is that the Speaker has one jurisdiction. It can be raised between one item and another... We shall discuss it at a proper time.

SHRI VAYALAR RAVI: Faulty statement...

MR. SPEAKER: For that you have other procedure.

SHRI SHYAMNANDAN MISHRA: Supposing, I had not been present on that day....

MR. SPEAKER: You cannot raise it.

SHRI SHYAMNANDAN MISHRA: It is irregular. The Chair gave a ruling which was not in conformity with the Rules of Procedure, then I have every right to bring it to the

notice of the Chair that something is irregular...

MR. SPEAKER: Mr. Mishra, you are evidently not following it. What he is complaining of is not against the Chair's ruling. His complaint is against the statement made by the Minister. Papers to be laid on the Table. (*Interruptions*).

12.10 hrs.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES, ETC. GIVEN BY MINISTERS DURING VARIOUS SESSIONS

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

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| (1) Statement No. XXII—Twelfth Session, 1974. | } Fifth Lok Sabha. |
| (2) Statement No. X—Seventeenth Session, 1976 | |
| (3) Statement No. VII—First Session, 1977. | } Sixth Lok Sabha. |
| (4) Statement No. X—Second Session, 1977. | |
| (5) Statement No. VI—Third Session, 1977. | |
| (6) Statement No. III—Fourth Session, 1978. | |
| (7) Statement No. IV—Fourth Session, 1978. | |
| (8) Statement No. V—Fourth Session, 1978. | |

[Placed in Library. See No. LT-2462/78].

RAM KIRPAL SINHA: I beg to lay on the Table—

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR.

(1) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 804 in Gazette of India dated the 17th June, 1978,

under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-2463/78].

(2) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1976-77. [Placed in Library. See No. LT-2464/78].

NOTIFICATION UNDER DRUGS AND COSMETICS ACT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy of Notification No. G.S.R. 820 (Hindi and English versions) published in Gazette of India dated the 24th June, 1978, making certain amendment to the Second Schedule to the Drugs and Cosmetics Act, 1940, under section 38 of the said Act. [Placed in Library. See No. LT-2465/78].

NOTIFICATION UNDER CUSTOMS ACT RE. EXEMPTION TO P.V.C. RESINS FROM BASIC CUSTOM DUTY WHEN IMPORTED INTO INDIA

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of Notification No. 145/78-Customs (Hindi and English versions) published in Gazette of India dated the 27th July, 1978 together with an explanatory memorandum regarding exemption to P.V.C. resins when imported into India from the basic custom duty, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2465A/78].

12.12 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from

the Secretary-General of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th July, 1978, has passed the enclosed motion referring the Visva-Bharati (Amendment) Bill, 1978, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill further to amend the Visva-Bharati Act, 1951, be referred to a Joint Committee of the Houses consisting of 33 members; 11 members from this House, namely:—

1. Dr. V. P. Dutt
2. Prof. D. P. Chattopadhyaya
3. Shri Bishambhar Nath Pande
4. Shrimati Kanak Mukherjee
5. Shri Pranab Mukherjee
6. Dr. Malcolm Sathianathan Adiseshiah
7. Shri Amarprosad Chakraborty
8. Dr. Sarup Singh
9. Dr. Bhai Mahavir
10. Shri Ghanshyambhai Oza
11. Shri Lakshmana Mahapatro

and 22 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committee shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the next Session; and